

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB)-499(ND)/2017

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE COMPANY: Sh. Sushil Kumar Tyagi Vs. Applied Electro-Magnetics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: R.K. Gupta, Advocate for the Petitioner

ORDER

Mr. R.K. Gupta, Ld. Counsel for the Applicant submits that in view of the IRP having already been appointed in (IB) 334(ND)/2017, Mitin Gupta Vs. Applied Electro Magnetics Pvt. Ltd., he shall be preferring his claim before the IRP.

In view of the same, Ld. Counsel wishes to withdraw the aforesaid petition\$.

Dismissed as withdrawn.

S-D
(S. K. Mohapatra)
Member (T)

S-D
(Ina Malhotra)
Member (J)